

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 327/TT/2023

- Subject** : Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for Determination of Transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteshwar Sub-station under “Line bays associated with Northern Region System Strengthening Scheme-XXXVI” in the Northern Region.
- Date of Hearing** : 27.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Uttar Pradesh Power Corporation Limited and 15 others
- Parties Present** : Shri Sanjay Sen, Advocate, NRSS XXXVI Transmission Limited
Shri Shri Venkatesh, Advocate, NRSS XXXVI Transmission Limited
Shri Shryeshth Sharma, Advocate, NRSS XXXVI Transmission Limited
Shri Anant Singh Ubeja, Advocate, NRSS XXXVI Transmission Limited
Ms. Nehal Jain, Advocate, NRSS XXXVI Transmission Limited
Ms. Neha M. Dabral, Advocate
Shri Amit Yadav, PGCIL
Shri Vivek K Singh, PGCIL
Ms Ashita Chauhan, PGCIL
Shri Jatin Mahani, NRSS XXXVI Transmission Limited

Record of Proceedings

The instant petition has been filed for determination of transmission tariff for the 2019-24 tariff period for 2 Nos. 400 kV GIS line bays at Koteshwar Sub-station under “Line bays associated with Northern region System Strengthening Scheme-XXXVI” in the Northern Region.

2. The representative for the Petitioner made the following submissions:
 - i. The associated transmission line “Koteshwar Pooling Station-Rishikesh 400 kV D/C line” was being constructed under TBCB route by NRSS-XXXVI Transmission Limited which was earlier a subsidiary of Essel Group and later transferred to the Resurgent Power Ventures Pvt. Limited, which is a joint venture with Tata Power. The Commission vide order dated 8.3.2022 in Petition No. 267/MP/2021 approved the share transfer.



- ii. There is a time over-run of 41 months and five days in the case of the transmission asset.
3. The learned senior counsel for the Respondent sought time to file a reply in the matter and requested the Commission to direct the Petitioner to file the PERT chart.
4. After hearing the Petitioner and the Respondent, the Commission directed the Petitioner to submit the following information on an affidavit with an advance copy to the Respondents by 18.3.2024:
 - i) CPM / PERT chart indicating scheduled timelines and actually executed timelines.
 - ii) L2 network indicating important activities, including the planned date and the actual date, substantiating it with appropriate documents.
 - iii) Status of the project as on 25.3.2020 and 1.4.2021 in accordance with MoP letters dated 27.7.2020 and 12.6.2021 respectively.
 - iv) Effect of COVID-19 on the project and activities.
 - v) Details of cost variation between approved cost and estimated completion cost under various heads.
 - vi) Justification for the capital cost claimed.
 - vii) Details of LD recovered / to be recovered / to be adjusted from each of the vendors on account of delay in execution of works and the action taken as per the contract.
5. The Commission directed the Respondents to file their reply by 29.4.2024 with an advance copy to the Petitioner, who may file its rejoinder, if any, by 16.5.2024. The Commission further directed the parties to comply with the above directions within the specified timeline strictly and observed that no extension of time would be granted.
6. The petition will be listed for final hearing on 24.5.2024.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

